

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

109. IA/3461/2024 C.P. (IB)/1170(MB)2019

IN THE MATTER OF

Sakharam D Tambolkar

... Petitioner

Vs

M/s. Virtue Infra & Entertainment Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Liquidator: Adv. Avinash R. Khanolkar (PH)

ORDER

IA/3461/2024:- Adjourned to **19.07.2024.**

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //